

High Court of Jammu and Kashmir and Ladkash at Jammu

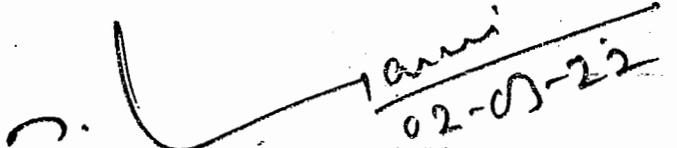
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: N/F 137 of 2022/KP. Dated: 2.3.2022

It is hereby notified that Shri Sh. Mohd Ibrahim Wani S/O Sh. Mohd Abdullah Wani R/O Mirgund, Tehsil Pattan, who had been appointed as Munsiff vide Government Order No.3038-LD (A) of 1997 dated 17.12.1997, issued by the Law Department, Government of Jammu & Kashmir, Civil Secretariat, has surrendered his Certificate of Enrollment bearing No.JK/295/1987 dated 22.06.1987 as an Advocate. Therefore, his Certificate of Enrollment No.JK/295/1987 dated 22.06.1987 is suspended w.e.f 24.02.2022.

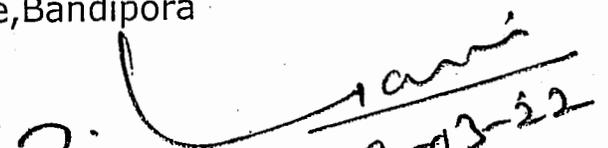
By Order.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 4996-07 Dated: 2.3.2022

Copy to the: -

- 1-2. Registrar Judicial, High Court Wing Jammu/Srinagar.
3. Principal District & Sessions Judge, Baramulla.
4. Secretary, Bar Council of India, New Delhi.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
6. President, District Bar Association, Baramulla.
7. Incharge NIC, High Court of J&K, Jammu for uploading on the official website.
- 8-9. Incharge Library, High Court Wing Jammu/Srinagar for information and maintaining the record of the same.
10. Sh. Mohd Ibrahim Wani S/O Sh. Mohd Abdullah Wani R/O Mirgund, Tehsil Pattan, Baramulla.
A/P Principal District & Sessions Judge, Bandipora


Registrar (Adm.) 02-03-22